

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 259/2010

Subject : Issue of consequential order in Petition No. 250/2010 in compliance with the directions of the Appellate Tribunal for Electricity in judgment dated 2.1.2012 in Appeal No. 81/2011 (Allian Duhangan Hydro Power Limited Vs. Everest Power private Limited and Others).

Date of hearing : 7.3.2010

Coram : Dr Pramod Deo, Chairperson
Shri V.S.Verma, Member

Petitioner : Everest Power Private Limited.

Respondents : Allain Duhangan Hydro Power Limited, Noida and others

Parties present : Shri Tarun Johri, Advocate, EPPL
Shri Jaideep Lakhtakia, EPPL
Shri Prakash Ruia, EPPL
Shri D.P.Sharda, HPPTCL
Shri Nitin Kala, Advocate, ADHPL
Shri Summit Garg, ADHPL

Record of Proceedings

Learned counsel for the respondent Allain Duhangan Hydro Power Limited submitted that aggrieved by the Appellate Tribunal for Electricity judgment dated 2.1.2013, Allain Duhangan Hydro Power Limited has filed appeal before Hon`ble Supreme Court which is listed for hearing on 8.3.3013. Learned counsel sought adjournment of the matter to a date subsequent to the date of hearing by the Hon`ble Supreme Court.

2. Learned counsel for the petitioner has no objection to the adjournment of the matter for a short period.

3. The Commission directed the parties to file the outcome of the hearing in the Supreme Court on 8.3.3013.

4. The petition shall be listed depending on the directions of the Hon`ble Supreme Court.

By order of the Commission,

Sd/-

(T. Rout)
Joint Chief (Law)